

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

202. C.P. (IB)/888(MB)2023

IN THE MATTER OF

Indiabulls Housing Finance Limited

Vs

Pebbleworks Real Estates Private Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 09.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Financial Creditor: Adv. Angad Verma (VC)

For the Respondent: Adv. Nimay Dave (PH)

ORDER

Learned counsel for the Respondent prays for one week's time to file reply. Allowed as prayed for. Let the reply be filed within a period of one week from today by serving an advance copy to the counsel for the Petitioner. Adjourned to **01.08.2024** for arguments. It is made clear that no further adjournment shall be granted.

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)